

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,  
MUMBAI

MA 562/2018, MA 569/2018  
IN CP (IB)-1197/I&BC/(MB/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.08.2018**

NAME OF THE PARTIES: **KONKAN MINERALS PVT. LTD.**

SECTION 10 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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ORDER

8. MA 562/2018, MA 569/2018 IN CP (IB)-1197/I&BC/(MB/2017

As per the Order passed by the Hon'ble NCLAT, for CoC passed a resolution for extension of Corporate Insolvency Resolution process, the CIRP period is hereby extended as stated by the Hon'ble Tribunal with effect from 15.6.2018 accordingly, MA 569 of 2018 is allowed.

At request of the Professional appearing on behalf of the RP, MA 562 of 2018 is hereby dismissed as withdrawn.

SD/-

RAVIKUMAR DURAISAMY  
Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)